

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01212/2017

Dated Tuesday the 14th day of February Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

Ajithkumar.B
Helper/WR Shop/C&W,
Perambur,
Southern Railway.Applicant

By Advocate M/s. Ratio Legis

Vs

1. Union of India, rep by
The General Manager,
Southern Railway,
Park Town, Chennai 600 003.
2. The Chief Workshop Manager,
Southern Railway,
Perambur, Chennai 600 023.Respondents

By Advocate Mr. Y.Prakash

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

Heard. The applicant has filed this OA seeking the following relief:-

“to call for the records pertaining to the request for transfer on mutual consent and further to direct the respondents to relieve the applicant to carry out the transfer on mutual consent to Trivandrum within a time frame and to make order/orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.”

2. When the matter is taken up today, learned counsel for the applicant submits that the applicant wished to withdraw the OA. He has made an endorsement to this effect in the records.
3. Learned counsel for the respondents is represented by Ms.R.Sathyabama.
4. Accordingly, permission is granted to withdraw the OA. OA is dismissed as withdrawn.

**(B. Bhamathi)
Member(A)
14.02.2018**

SKSI